

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 668 of 2023

In the matter of

Prasher Dev Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondents

INDEX

S. No.	Particulars	Page No.
1	Status / Progress report by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent no. 3 Punjab Pollution Control Board.	1-5
2	Annexure R-3/1. A copy of letter no. 6483 dated 14.11.2025 vide which notice u/s 5 of Environment (Protection) Act, 1986 was issued to the Executive Officer, Municipal Council, Jagraon.	6-10
3	Annexure R-3/2. A copy of letter no. 7047-48 dated 10.12.2025 vide which proceedings held on 02.12.2025 were conveyed to the Executive Officer, Municipal Council, Jagraon.	11-16
4	Annexure R-3/3 A copy of letter no. 39260 dated 27.11.2025 vide which Environmental Compensation for the period of violation from 01.07.2025 to 30.09.2025.	17-24

5	Annexure R-3/4. A copy of letter no. 2298 dated 03.02.2026 vide which Environmental Compensation for the period of violation from 01.10.2025 to 31.12.2025.	25-31
---	---	-------

Dated: 24/4/2026

Place: Ludhiana



(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board
respondent no.3)

FILED THROUGH

Naginder Benipal

NAGINDER BENIPAL
ADVOCATE

Ch No. 487, Lawyers Chamber Block-II,
Delhi High Court, New Delhi
Phone- 9999329299
chambersofnaginderbenipal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 668 of 2023

In the matter of

Prasher Dev Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondents

Status / Progress report by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent no. 3 Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the above-mentioned Original Application revived by this Hon'ble Tribunal vide order dated 22.09.2025 is pending for adjudication before this Hon'ble Tribunal. The Board is filing replies, status and progress report in the case from time to time.
- 2) That respondents no.1 to 3 were directed to file compliance reports by this Hon'ble Tribunal vide order dated 26.02.2026 and the present report is being filed by the deponent on behalf of Punjab Pollution Control Board respondent no.3.



Qd

12609
24/4/2026

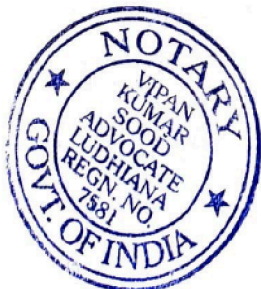
3) That the site of the pond at Jagraon was visited and inspected by the officer of Punjab Pollution Control Board, Regional Office-3, Ludhiana on 16.04.2026. The observations of the visiting officer are mentioned below:

- i. No fresh waste was observed in pond area from where the solid waste has been removed.
- ii. The left-out pond area of the 04 acres is under natural vegetation.
- iii. Fencing around the approach road to pond was found intact meant to control the dumping of fresh waste in pond site.
- iv. The old dumpsite has been fenced with the boundary wall and gate system has been provided to access the legacy waste stored at said site.
- v. Trommel machine has been installed and the remediation of legacy waste was in progress.
- vi. The representative of the MC, Jagraon informed that the tender for remediation of the said site has been allotted to M/s Chaudyary Earthmovers Tej Ram vide their office letter no. No : LG/25-26/PercentRate/2383 dated 30/03/2026 through e-tendering. He also informed that the work will be completed by the 31.05.2026.

4) That it is relevant to mention here that the Original Application no. 668 of 2023 was registered by this Hon'ble Tribunal in exercise of suo moto powers considering the letter petition of the applicant wherein the grievance was raised to the effect that Municipal Council, Jagraon was dumping solid waste in a pond and also littering garbage in Maa Bhadar Kali Temple.

As per the statement given by the official of Municipal Council, Jagraon to the visiting officer, the work for remediation of the pond site near Maa Bhadar Kali Temple will be completed by 31.5.2026 for which tender has been allotted to M/s Chaudyary Earthmovers Tej Ram.

12609
24/4/2026



A handwritten signature in blue ink, appearing to be 'VKS' or similar initials, located to the right of the notary seal.

- 5) That apart from the above, the visiting officer has also reported about the solid waste management by Municipal Council, Jagraon. The observations of the visiting officer in this regard are mentioned below:
- i. There are 78 no. Compost pits provided at the three no. locations i.e. MC. Office, Near Science College and Bhadar Kali Mandir and same were found operational.
 - ii. The MC has provided 03 MRFs at 03 locations out of which 02 were in operation. The representative of the MC informed that the one no. MRF is not in operation due to some court case filed by the nearby residents.
 - iii. The MC has not provided sanitary land fill i.e. SLF site for disposal of inert waste generated from the Town.
 - iv. The MC has also not applied for obtaining authorization under the Solid Waste Management Rules, 2016.

- 6) That it is further relevant to mention here that the Board has also issued a notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 to the Executive Officer, Municipal Council, Jagraon vide letter no. 6483 dated 14.11.2025 with an opportunity of hearing before the Chairperson of the Board. A copy of letter no. 6483 dated 14.11.2025 is enclosed as **Annexure R-3/1**.

The hearing was held on 02.12.2025 which was attended by the officials of Municipal Council, Jagraon. After hearing the officials of the Municipal Council, Jagraon, officers of the Board and considering material facts of the case, the Chairperson of the Board has taken certain decisions in the case which were conveyed to Municipal Council, Jagraon vide letter no.7047-48 dated 10.12.2025. A copy of letter no. 7047-48 dated 10.12.2025 is enclosed as **Annexure R-3/2**.

- 7) That the Punjab Pollution Control Board has taken the following action in the case:

12809
24/12/2026



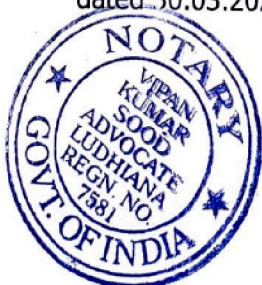
QA

- i. Environmental Compensation with regard to violation of the Solid Waste Management Rules, 2016 is being imposed in compliance to orders passed by the Hon'ble National Green Tribunal in Original Application no. 606 of 2018. Environmental Compensation amounting to Rs. 88 Lakh had been imposed on MC Jagraon for the period of violation from 01.01.2021 to 31.12.2024 and amounting to Rs. 12 Lakh has been imposed for the period of violation from 01.01.2025 to 30.06.2025. Further Environmental Compensation amounting to 06 lac has been imposed on Municipal Council, Jagraon for the period of violation from 01.07.2025 to 30.09.2026 vide letter no. 39260 dated 27.11.2025. A copy of letter no. 39260 dated 27.11.2025 is enclosed as **Annexure R-3/3**. Environmental Compensation of Rs. 6.0 Lac has been further imposed upon Municipal Council, Jagraon for the period of violation from 1.10.2025 to 31.12.2025 vide letter no.2298 dated 03.02.2026. A copy of letter no. 2298 dated 03.02.2026 is enclosed as **Annexure R-3/4**.
- ii. A complaint in accordance with the provisions of the Environment (Protection) Act, 1986 has been filed before the Adjudicating Officer (Secretary, Environment, Government of Punjab) on 02.04.2026 by the Environmental Engineer of Regional Office-III, Ludhiana against MC, Jagraon and its responsible persons for violation of Solid Waste Management Rules 2016.

8) That the following compliances have been reported:


- i. The remediation work of all the solid waste already excavated from the pond has been started after allotment of tender to M/s Chaudyary Earthmovers Tej Ram vide letter No: LG/25-26/PercentRate/2383 dated 30.03.2026.

12609
24/4/2026



- ii. During last visit to the site on 16.04.2026, it was observed that the remediation work was in progress. The representative of the MC, Jagraon informed that the work will be completed within 02 months.
- iii. During last 03 visits to the MC, no burning of solid waste has been observed and reported.

9) That the status / progress report is hereby submitted in compliance to order dated 26.02.2026 passed in the above-mentioned case for kind consideration of the Hon'ble Tribunal.


Deponent

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of the respondent no.3)

Dated: 24/4/2026

Place: Ludhiana

VERIFICATION:

Certified that the affidavit SPA/GPA has been readover & explained to the deponent/executant who seemed directly to understand the same at the making thereof

Verified that the contents of the above status/progress report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.


Deponent

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of the respondent no.3)

Dated: 24/4/2026

Place: Ludhiana

I know the Deponent/Executant personally and He/She has Signed/Thumb Impression in my presence

*12609
24/4/2026*



ATTESTED AS IDENTIFIED
[Signature]
NOTARY PUBLIC
LUDHIANA (PB.) India



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/6483 Regd./speed post Dated 14/11/25
To

The Executive Officer,
Municipal Council,
Jagraon.

Sub:- Notice to issue directions u/s 5 of the Environment (Protection) Act, 1986.

The Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974; the Air (Prevention and Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and certain rules including Solid Waste Management Rules, 2016 under the provisions of the Environment (Protection) Act, 1986 to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and for maintaining or resorting the wholesomeness of water and to preserve the quality of air.

Whereas, several complaints were received by the Board at Ludhiana from Shree Bhadar Kali Mandir Trust regarding dumping of Municipal Solid Waste near the temple.

And whereas, in order to verify the complaint, the site was visited by officer of the Board on 04.10.2023 when it was observed as under:

- The complaint site is located between old dump site and Shree Bhadar Kali Mandir and Un-segregated waste has been found dumped in this area. A drain also passed through this area and waste was found dumped into drain also. Stray cattle and stray dogs were also found present at dumped waste. There was also a small pond and one domestic water supply pump near the complaint site. Municipal Council, Jagraon again started dumping waste at old dump site. Daily waste generation of Municipal Council, Jagraon was about 23 TPD.
- Municipal Council, Jagraon stopped dumping its waste at new dump site located at a distance of about 7 Km from main city in the revenue estate of Agwar Dala, Near Jagraon Rajbahaja of Abohar Canal.
- No piezometer had been installed at the site. Also, no weight bridge had been provided at the site. Further, no lighting arrangements provided at the dump site.
- Municipal Council, Jagraon had not taken necessary precautions to minimize nuisance of odour, flies, rodents etc.
- Utilities such as drinking water and sanitary facilities had not been provided at the dumping site.
- Green belt provided around dump site was not adequate.
- Arrangements for diversion of storm water had not been provided at dump site.
- Provisions for management of leachate had not been provided at dump site.
- Non-permeable lining had also been not provided at dumping site.

And whereas, accordingly show cause notice for violation of provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council, Jagraon with an opportunity of personal hearing before Chairman of the Board on 12.02.2024.

And whereas, the Hon'ble National Green Tribunal registered O.A. no. 668/2023 titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.' wherein the grievance relating to the illegal dumping and littering of garbage in pond surrounding Maa Bhadar Kali Mandir was raised. The District Magistrate, Ludhiana and Member Secretary, Punjab Pollution Control Board were impleaded as party respondents in the case besides EO, Municipal Council, Jagraon.

And whereas, the Hon'ble NGT had constituted a joint committee comprising the representatives of the Punjab Pollution Control Board (PCB), District Administration Ludhiana and Executive Officer, Municipal Council, Jagraon with direction to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

And whereas, after hearing the Chairman of the Board decided as under:

1. The Environmental Compensation be imposed on the Municipal Council, Jagraon for the damage caused to the environment for the period of Oct, 2023 to Jan, 2024.
2. The Principal Secretary to the Govt. of Punjab, Deptt. of Local Govt. be written regarding the casual attitude of the E.O. Jagraon in the matter by way of sending an outsourced employee for attending the hearing before the Chairman of the Board in a serious issue involving complaint in the Hon'ble National Green Tribunal (NGT).
3. Further action in the matter shall be taken after taking the report of the Joint Committee constituted in the matter by the Hon'ble NGT.
4. Environmental Engineer, Regional Office-3, Ludhiana shall take necessary action to coordinate with the District Administration to comply with the orders of Hon'ble NGT in the matter of O.A. No. 668/2023, titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.'

And whereas, in compliance to the decision of the hearing, a letter bearing no. 6305 dated 06.03.2024 was written to the Principal Secretary to the Government of Punjab, Department of Local Government, Punjab informing about the casual attitude of Executive Officer Jagraon in serious issue pending before the Hon'ble National Green Tribunal.

And whereas, the Joint Committee submitted its report dated 12.08.2024 before the Hon'ble Tribunal and had sought six weeks' time for completion of work for cleaning of pond and remediation of legacy waste by the Municipal Council Jagraon.

And whereas, the Executive Officer, Municipal Council, Jagraon also submitted report dated 02.09.2024 and submitted an action plan for carrying out the work within the timelines. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon was present before Hon'ble Tribunal on 19.09.2024 and stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond, clearance of legacy waste and also for arranging dumping/processing of fresh waste in accordance with the provisions of Solid Waste Management Rules Rules, 2016.

And whereas, considering the facts and circumstances of the case, the Hon'ble Tribunal vide order dated 19.09.2024 had disposed of O.A. no. 668 of 2023 by issuing the following directions:

"In the circumstances, we direct respondent 2 (Municipal Council Jagraon) to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025. We also direct PSPCB to verify compliance of SWM Rules, 2016 on the part of respondent 2, in the light of directions given herein above and submit its report by 30.01.2025."

And whereas, in compliance to the order dated 19.09.2024 of the Hon'ble Tribunal, the Board had requested the Executive Officer, Municipal Council, Jagraon time and again to submit the compliance report to the Board as per directions of Hon'ble Tribunal so that the Board can submit a verification report to the Hon'ble Tribunal.

And whereas, the Executive Officer, Municipal Council, Jagraon failed to submit the compliance report to the office of the Board in time and thus the Board also failed to file compliance report before the Hon'ble Tribunal by 30.01.2025 in accordance with the mandate of Order dated 19.09.2024 passed in O.A. No. 668 of 2023.

And whereas, the applicant filed an Execution Application No. 29 of 2025 in Original Application no. 668 of 2023 before the Hon'ble National Green Tribunal seeking execution of order dated 19.09.2024.

And whereas, perturbed over the non-filing of report by the Punjab Pollution Control Board and Municipal Council, Jagraon in compliance to Order dated 19.09.2024, the Hon'ble Tribunal passed an Order dated 02.05.2025 in Execution Application No. 29/2025 filed by the applicant in O.A. No. 668/2023 thereby issuing show-cause notice to the Member Secretary, Punjab Pollution Control Board under Section 26 of the National Green Tribunal Act, 2010.

And whereas, the Hon'ble National Green Tribunal had taken serious view of the matter in EA no. 29 of 2025 and had issued the directions vide Order dated 02.05.2025 to Municipal Council, Jagraon and Punjab Pollution Control Board to file compliance reports giving details regarding action taken for compliance with the order passed by the Hon'ble Tribunal and also to file reply to the show-cause notice.

And whereas, only after constant follow up by the Board, the Executive Officer, Municipal Council, Jagraon submitted the report on 15.05.2025. After submission of the report by the Executive Officer, the site was visited by the Environmental Engineer, Regional Office-3, Ludhiana on 15.05.2025 and it was observed that the Municipal Council, Jagraon had not complied with the order passed by the Hon'ble National Green Tribunal in toto. Accordingly, the reply was filed by the Board on 19.05.2025 in the matter of O.A. No. 668/2023. **Now, the case is listed on 22.09.2025.**

And whereas, the site was visited by officer of the Board on 18.06.2025 and it was observed that some quantity of plastic waste was found dumped at the site. Further, legacy waste removed from the pond site was dumped by the Municipal Council, Jagraon in the old dump site, which is adjoining to the pond site, however no work with regard to remediation of the Solid Waste was started by the Municipal Council, Jagraon.

And whereas, the Municipal Council, Jagraon was still violating the provisions of the Solid Waste Management Rules, 2016 in spite of the directions of the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

And whereas, accordingly, notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 was issued to the Municipal Council, Jagraon with an opportunity of personal hearing before the Chairperson of the Board on 26.06.2025. The decision of the hearing along with compliance is as under:

Sr No.	Decisions	Compliance
1.	The Municipal Council, Jagraon shall deposit the entire amount of Environmental Compensation as imposed by the Board from time to time, without any further delay.	Environmental Compensation amounting to Rs. 88 Lakh had been imposed on MC Jagraon for the period of violation from 01.01.2021 to 31.12.2024 out of which total Rs. 29 Lacs has been deposited by the MC.
2.	Environmental Compensation be imposed on the Municipal Council, Jagraon for continued violation. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the environmental compensation for violation of the period from 01.01.2025 to 26.06.2025 and submit report	Environmental Compensation amounting to Rs. 12 Lakh has been imposed on Municipal Council, Jagraon for the period of violation from 01.01.2025 to 30.06.2025 vide Boards letter no. 31683-88 dated 11.09.2025
3.	The Municipal Council, Jagraon shall immediately start the remediation process of the waste excavated from the pond and submit progress report in this regard to the Board through the Regional Office-3, Ludhiana within 7 days' time.	The Trommel machine has been installed at site but the same was not in operation. The Municipal Council has not started the remediation process of the waste excavated from the pond and has also not submitted any reply in the regard.
4.	The Municipal Council shall ensure the compliance of the activities 1 to 11 mentioned under Rule 22 of Solid Waste Management Rules 2016 complete in all respects and shall submit a point-wise comprehensive compliance report (with target date) of Municipal Solid Waste Management Rules, 2016 to Regional Office-3, Ludhiana of the Board within one month.	The Municipal Council is not complying activities 1 to 11 mentioned under Rule 22 of Solid Waste Management Rules 2016 and has not submitted any report, till date.
5.	The Municipal Council shall apply for obtaining the authorization under the Municipal Solid Waste Management Rules, 2016 within 07 days.	The Municipal Council has not applied for obtaining the authorization under the Municipal Solid Waste Management Rules,

		2016
6.	The Municipal Council shall explore the possibility of adopting Vermi-composting technique for wet waste and shall submit proposal in this regard within 15 days.	The Municipal Council has not adopted Vermi-composting technique for wet waste and has not submitted any proposal, till date.
7.	The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.	The Municipal Council is guiding the general public through their employees the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste being segregated and disposed of in compost pits and MRF points. The garbage vulnerable points could be seen in the city.
8.	The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic as well as persons/vendors who throw, burn or burn any solid wastes in open, outside premises or in drain / water bodies.	The officials of Municipal Council informed that they are regularly inspecting the shops and other outlets to stop the use of single use plastic. He also informed that due to lack of staff the inspections are carried out on monthly basis only.

And whereas, news item w.r.t. illegal disposal and burning of Municipal solid waste around residential area in unscientific manner of Jagraon City was published on 22.10.2025. The site was visited by officer of the Board on 26.10.2025 and during visit it was learnt that some unknown person had set waste on fire on 21.10.2025. The Municipal Council Jagraon has started dumping Municipal solid waste at new location on the disposal road. Non-Municipal Solid Waste was also observed at site.

And whereas, thereafter, the site of the pond at Jagraon was also visited by officer of the Board 28.10.2025 and it has been reported as under:-

1. No fresh waste was observed in pond area from where the solid waste has been removed.
2. The left-out pond area of the 04 acres is under natural vegetation.
3. Fencing around the approach road to pond was found intact meant to control the dumping of fresh waste in pond site.
4. The old dumpsite has been fenced with the boundary wall and gate system has been provided to access the legacy waste stored at said site.
5. Trommel machine has been installed at site but the same was not in operation. No legacy waste has been remediated.

And whereas, the Municipal Council Jagraon is not complying with the hearing decisions afforded to it before the Chairperson of the Board and thus violating the provisions of the Solid Waste Management Rules, 2016.

And whereas, the Municipal Council, Jagraon has started dumping the solid waste at new location without complying with the provisions of the Solid Waste Management Rules, 2016. Also, no remediation work of legacy waste has been started by the Municipal Council, Jagraon, till date.

And whereas, the matter was considered by the Competent Authority of the Board and it was decided to issue notice u/s 5 of the Environment (Protection) Act, 1986, with the following proposed directions:

1. To impose the Environmental Compensation on the Municipal Council, Jagraon for continued violation of the provisions of the Solid Waste Management Rules, 2016.
2. To issue any other relevant direction to the responsible officers of Municipal Council, Jagraon to ensure the protection and preservation of the environment.

And whereas, before conforming the above said proposed directions, it has been decided to afford an opportunity of personal hearing to the Municipal Council, Jagraon before the Chairperson of the Board.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the Chairperson of the Board on 28.11.2025 at 11:00 AM in her office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/ opportunity.

[Signature]
For and on behalf of
Punjab Pollution Control Board
Dated 14/11/25

Endst. No. 6489

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action. He is requested to inform the Municipal Council, Jagraon regarding date and time of personal hearing and ensure the presence of representative of Municipal Council, Jagraon during the hearing.

[Signature]
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/...7047
To

Regd./speed post

Dated ...10/10/2025

The Executive Officer,
Municipal Council, Jagraon.

Subject: Proceedings of the personal hearing given by Chairperson of the Board on 02.12.2025 w.r.t notice to issue directions u/s 5 of the Environment (Protection) Act, 1986.

The following were present:

On behalf of PPCB

Er. Lavneet Kumar Dubey, Member Secretary

Er. R.K. Ratra, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

On behalf of Municipal Council, Jagraon

Sh. Anil Kumar, SI

Sh. Harish Kumar, Clerk

Senior Environmental Engineer, Ludhiana brought out that several complaints were received by the Board at Ludhiana from Shree Bhadar Kali Mandir Trust regarding dumping of Municipal Solid Waste near the temple.

In order to verify the complaint, the site was visited by officer of the Board on 04.10.2023 when it was observed as under:

- i. The complaint site is located between old dump site and Shree Bhadar Kali Mandir and Un-segregated waste has been found dumped in this area. A drain also passed through this area and waste was found dumped into drain also. Stray cattle and stray dogs were also found present at dumped waste. There was also a small pond and one domestic water supply pump near the complaint site. Municipal Council, Jagraon again started dumping waste at old dump site. Daily waste generation of Municipal Council, Jagraon was about 23 TPD.
- ii. Municipal Council, Jagraon stopped dumping its waste at new dump site located at a distance of about 7 Km from main city in the revenue estate of Agwar Dala, Near Jagraon Rajbahaja of Abohar Canal.
- iii. No piezometer had been installed at the site. Also, no weight bridge had been provided at the site. Further, no lighting arrangements provided at the dump site.
- iv. Municipal Council, Jagraon had not taken necessary precautions to minimize nuisance of odour, flies, rodents etc.
- v. Utilities such as drinking water and sanitary facilities had not been provided at the dumping site.
- vi. Green belt provided around dump site was not adequate.
- vii. Arrangements for diversion of storm water had not been provided at dump site.
- viii. Provisions for management of leachate had not been provided at dump site.
- ix. Non-permeable lining had also been not provided at dumping site.

Accordingly show cause notice for violation of provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council, Jagraon with an opportunity of personal hearing before Chairman of the Board on 12.02.2024.

The Hon'ble NGT had constituted a joint committee comprising the representatives of the Punjab Pollution Control Board (PPCB), District Administration Ludhiana and Executive Officer, Municipal Council, Jagraon with direction to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

After hearing the Chairman of the Board decided as under:

1. *The Environmental Compensation be imposed on the Municipal Council, Jagraon for the damage caused to the environment for the period of Oct, 2023 to Jan, 2024.*
2. *The Principal Secretary to the Govt. of Punjab, Deptt. of Local Govt. be written regarding the casual attitude of the E.O. Jagraon in the matter by way of sending an outsourced employee for attending the hearing before the Chairman of the Board in a serious issue involving complaint in the Hon'ble National Green Tribunal (NGT).*
3. *Further action in the matter shall be taken after taking the report of the Joint Committee constituted in the matter by the Hon'ble NGT.*
4. *Environmental Engineer, Regional Office-3, Ludhiana shall take necessary action to coordinate with the District Administration to comply with the orders of Hon'ble NGT in the matter of O.A. No. 668/2023, titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.'*

In compliance to the decision of the hearing, a letter bearing no. 6305 dated 06.03.2024 was written to the Principal Secretary to the Government of Punjab, Department of Local Government, Punjab informing about the casual attitude of Executive Officer Jagraon in serious issue pending before the Hon'ble National Green Tribunal.

The Joint Committee submitted its report dated 12.08.2024 before the Hon'ble Tribunal and had sought six weeks' time for completion of work for cleaning of pond and remediation of legacy waste by the Municipal Council Jagraon.

The Executive Officer, Municipal Council, Jagraon also submitted report dated 02.09.2024 and submitted an action plan for carrying out the work within the timelines. Sh. Sukhdev Singh Randhawa, Executive Officer, Municipal Council, Jagraon was present before Hon'ble Tribunal on 19.09.2024 and stated that desired results would be obtained by 31.12.2024 in respect of cleaning of pond, clearance of legacy waste and also for arranging dumping/processing of fresh waste in accordance with the provisions of Solid Waste Management Rules, 2016.

The Hon'ble National Green Tribunal registered O.A. no. 668/2023 titled as 'Prasher Dev Sharma V/s State of Punjab & Ors.' regarding the grievance related to the illegal dumping of garbage in the pond surrounding Maa Bhadar Kali Mandir. The said O.A. was disposed by the Hon'ble HGT vide order dated 19.06.2025 with following directions:

" *In the circumstances, we direct respondent 2 (Municipal Council Jagraon) to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025. We also direct PSPCB to verify compliance of SWM Rules, 2016 on the part of respondent 2, in the light of directions given herein above and submit its report by 30.01.2025.*

The applicant filed an Execution Application No. 29 of 2025 in Original Application no. 668 of 2023 before the Hon'ble National Green Tribunal seeking execution of order dated 19.09.2024.

Perturbed over the non-filing of report by the Punjab Pollution Control Board and Municipal Council, Jagraon in compliance to Order dated 19.09.2024, the Hon'ble Tribunal passed an Order dated 02.05.2025 in Execution Application No. 29/2025 filed by the

applicant in O.A. No. 668/2023 thereby issuing show-cause notice to the Member Secretary, Punjab Pollution Control Board under Section 26 of the National Green Tribunal Act, 2010.

The Hon'ble National Green Tribunal had taken serious view of the matter in EA no. 29 of 2025 and had issued the directions vide Order dated 02.05.2025 to Municipal Council, Jagraon and Punjab Pollution Control Board to file compliance reports giving details regarding action taken for compliance with the order passed by the Hon'ble Tribunal and also to file reply to the show-cause notice.

Only after constant follow up by the Board, the Executive Officer, Municipal Council, Jagraon submitted the report on 15.05.2025. After submission of the report by the Executive Officer, the site was visited by the Environmental Engineer, Regional Office-3, Ludhiana on 15.05.2025 and it was observed that the Municipal Council, Jagraon had not complied with the order passed by the Hon'ble National Green Tribunal. Accordingly, the reply was filed by the Board on 19.05.2025 in the matter of O.A. No. 668/2023. Now, the case is listed on 26.02.2026."

In compliance to the order dated 19.09.2024 of the Hon'ble Tribunal, the Board had requested the Executive Officer, Municipal Council, Jagraon time and again to submit the compliance report to the Board as per directions of Hon'ble Tribunal so that the Board can submit a verification report to the Hon'ble Tribunal.

The Executive Officer, Municipal Council, Jagraon failed to submit the compliance report to the office of the Board in time and thus the Board also failed to file compliance report before the Hon'ble Tribunal by 30.01.2025 in accordance with the mandate of Order dated 19.09.2024 passed in O.A. No. 668 of 2023.

The site was visited by officer of the Board on 18.06.2025 and it was observed that some quantity of plastic waste was found dumped at the site. Further, legacy waste removed from the pond site was dumped by the Municipal Council, Jagraon in the old dump site, which is adjoining to the pond site, however no work with regard to remediation of the Solid Waste was started by the Municipal Council, Jagraon.

M The Municipal Council, Jagraon was still violating the provisions of the Solid Waste Management Rules, 2016 in spite of the directions of the Hon'ble National Green Tribunal and the Punjab Pollution Control Board.

Earlier the EO, MC, Jagraon was afforded an opportunity of personal hearing before the Chairman of the Board on 26.06.2025 u/s 5 of the Environment (Protection) Act, 1986. The decision of the hearing along with compliance is as under:

Sr No.	Decisions	Compliance
1.	The Municipal Council, Jagraon shall deposit the entire amount of Environmental Compensation as imposed by the Board from time to time, without any further delay.	Environmental Compensation amounting to Rs. 88 Lakh had been imposed on MC Jagraon for the period of violation from 01.01.2021 to 31.12.2024 out of which total Rs. 29 Lacs has been deposited by the MC.
2.	Environmental Compensation be imposed on the Municipal Council, Jagraon for continued violation. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the environmental compensation for violation of the period from 01.01.2025 to 26.06.2025 and submit report	Environmental Compensation amounting to Rs. 12 Lakh has been imposed on Municipal Council, Jagraon for the period of violation from 01.01.2025 to 30.06.2025 vide Boards letter no. 31686-88 dated 11.09.2025.
3.	The Municipal Council, Jagraon shall immediately start the remediation process of the waste excavated from the pond and submit progress report in this	The Trommel machine has been installed at site but the same was not in operation. The Municipal Council has not started the remediation process of the

	regard to the Board through the Regional Office-3, Ludhiana within 7 days' time.	waste excavated from the pond and has also not submitted any reply in the regard.
4.	The Municipal Council shall ensure the compliance of the activities 1 to 11 mentioned under Rule 22 of Solid Waste Management Rules 2016 complete in all respects and shall submit a point-wise comprehensive compliance report (with target date) of Municipal Solid Waste Management Rules, 2016 to Regional Office-3, Ludhiana of the Board within one month.	The Municipal Council is not complying activities 1 to 11 mentioned under Rule 22 of Solid Waste Management Rules 2016 and has not submitted any report, till date.
5.	The Municipal Council shall apply for obtaining the authorization under the Municipal Solid Waste Management Rules, 2016 within 07 days.	The Municipal Council has not applied for obtaining the authorization under the Municipal Solid Waste Management Rules, 2016
6.	The Municipal Council shall explore the possibility of adopting Vermi-composting technique for wet waste and shall submit proposal in this regard within 15 days.	The Municipal Council has not adopted Vermi-composting technique for wet waste and has not submitted any proposal, till date.
7.	The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.	The Municipal Council is guiding the general public through their employees the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste being segregated and disposed of in compost pits and MRF points. The garbage vulnerable points could be seen in the city.
8.	The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic as well as persons/vendors who throw, burn or burn any solid wastes in open, outside premises or in drain / water bodies.	The officials of Municipal Council informed that they are regularly inspecting the shops and other outlets to stop the use of single use plastic. He also informed that due to lack of staff the inspections are carried out on monthly basis only.

M News item w.r.t. illegal disposal and burning of Municipal solid waste around residential area in unscientific manner of Jagraon City was published on 22.10.2025. The site was visited by officer of the Board on 26.10.2025 and during visit it was learnt that some unknown person had set waste on fire on 21.10.2025. The Municipal Council Jagraon has started dumping Municipal solid waste at new location on the disposal road. Non- Municipal Solid Waste was also observed at site.

Thereafter, the site of the pond at Jagraon was also visited by officer of the Board 28.10.2025 and it was observed as under:-

1. No fresh waste was observed in pond area from where the solid waste has been removed.
2. The left-out pond area of the 04 acres is under natural vegetation.
3. Fencing around the approach road to pond was found intact meant to control the dumping of fresh waste in pond site.
4. The old dumpsite has been fenced with the boundary wall and gate system has been provided to access the legacy waste stored at said site.

5. Trommel machine has been installed at site but the same was not in operation. No legacy waste has been remediated.

The Municipal Council, Jagraon has started dumping the solid waste at new location without complying with the provisions of the Solid Waste Management Rules, 2016. Also, no remediation work of legacy waste has been started by the Municipal Council, Jagraon, till date.

The Municipal Council Jagraon was not complying with the hearing decisions afforded to it before the Chairperson of the Board and thus violating the provisions of the Solid Waste Management Rules, 2016.

Accordingly, notice to issue directions u/s 5 of the Environment (Protection) Act, 1986 was issued to the Municipal Council Jagraon with an opportunity of personal hearing before the Chairperson of the Board on 28.11.2025 postponed to 02.12.2025.

Sh. Anil Kumar, SI alongwith Sh. Harish Kumar, Clerk on behalf of the Municipal Council, Jagraon attended the hearing and submitted a written reply which was taken on record. He stated that the remaining Environmental Compensation shall be deposited by the Municipal Council, Jagraon at the earliest. He also stated that the remediation work of the waste excavated from the pond has already been started and 66% of the remediation work had been completed till date. He informed that for the time being the MC, Jagraon does not have designated space for collection and segregation of garbage collected. For this, the MC Jagraon is doing the needful and after getting the land, the MC Jagraon will apply for obtaining the authorization under the Solid Waste Management Rules, 2016. The MC Jagraon is guiding the general public through employees/motivators to follow Reduce, Reuse and Recycle activities. The motivators are visiting door to door to guide and motivate general public to segregate their daily home waste and to carryout home composting. He further informed that the MC, Jagraon is doing regular inspection and is taking appropriate action against the violator regarding ban on Single Use Plastic.

The SEE, ZO-2, Ludhiana apprised the Chair that the matter regarding O.A. no. 668/2023 titled as Prashar Dev Sharma vs State of Punjab & Ors. came up for hearing the Hon'ble National Green Tribunal on 31.10.2025 and the orders dated 21.10.2025 as passed by the Hon'ble NGT is reproduced as under:-

"1. Vide order dated 22.09.2025, the present O.A. was revived and personal appearance of District Magistrate, Ludhiana; the Sub-Divisional Magistrate, Jagraon; the Executive Officer, Municipal Council, Jagraon and the Regional Officer, Punjab State Pollution Control Board (PSPCB), Ludhiana was ordered.

2. In compliance of order dated 22.09.2025 Mr. Himanshu Jain, District Magistrate, Ludhiana, Mr. Karandeep Singh, SDM, Jagraon and Mr. Harnarender Singh, E.O., Jagraon have appeared through V.C. and Mr. Jaspal Singh, Environmental Engineer-PSPCB has appeared physically before this Tribunal and they seek three months' time for filing of their compliance reports/ responses.

3. In the compliance reports/responses the respondents shall give all requisite details regarding action taken by them regarding removal of encroachments and management and disposal of solid waste in compliance with Solid Waste Management Rules, 2016.

4. It is clarified that this Tribunal has not itself passed any order for removal of encroachments and the requisite procedure shall be followed by the concerned authorities and removal of encroachments shall be strictly in accordance with law.

5. List on 26.02.2026 for further proceedings/orders."


After hearing representative of the Municipal Council, Jagraon, officers of the Board and considering the material facts of the case, the Chairperson of the Board decided as under: -

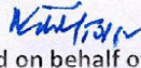
1. Environmental Compensation be imposed on the Municipal Council, Jagraon for the period 01.07.2025 to 02.12.2025 for continued violation. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation for the said period and submit report. Environmental Compensation calculated by Environmental Engineer, Regional Office-3, Ludhiana shall be sent to the EC verification committee and thereafter separate orders for the imposition of Environmental Compensation shall be issued at the earliest.
2. A complaint in accordance with the provisions of the Environment (Protection) Act, 1986 shall be filed before the Adjudicating Officer (Secretary, Environment) by the concerned Environmental Engineer of Regional Office-III, Ludhiana against the MC, Jagraon and its responsible persons.
3. The MC, Jagraon shall ensure that the remediation work of all the solid waste excavated from the pond is completed, without any further delay.
4. The MC, Jagraon shall guide its staff to ensure that no solid waste burning is reported. In case, any such incidence is reported, the MC, Jagraon shall be held accountable for the same and action as deemed fit, under the law shall be initiated against the responsible officer of MC, Jagraon.
5. The Environmental Engineer-3, Ludhiana shall visit the site to adjudge the progress made by the MC, Jagraon for complying the provisions of the Solid Waste Management Rules, 2016 and submit compliance report of the above said decision, immediately after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No.....7048.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & compliance, please.


For and on behalf of
Punjab Pollution Control Board
Dated ..10/12/2025


For and on behalf of
Punjab Pollution Control Board



PPCB/HQ3.4/F.No.13/No.39260 Registered/ Email

Date: 27/11/25

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh

Subject Imposition of Environmental Compensation upon the ULBs for violation of
Solid Waste Management Rules, 2016 for the period from 01/07/2025 to
30/09/2025 (Three Months).

Reference Order dated 10/01/2020 and 17/09/2020 passed by the Hon'ble National
Green Tribunal in O.A. No. 606 of 2018.

Please refer to the subject cited above.

2. Hon'ble National Green Tribunal vide order dated 10/01/2020 passed in O.A.
No. 606 of 2018 had directed that continued failure in compliance of Solid Waste Management
Rules, 2016 after 31.03.2020 will result in liability of every Local Body to pay compensation at
the rate of Rs. 10.00 lakh per month per Local Body for population of above 10 Lakhs, Rs. 5.00
Lakhs per month per Local Body for population between 5.0 lakhs & 10.0 lakhs and Rs 1.0 lakh
per month per other Local Body from 01.04.2020 till compliance.

3. It is further directed in the said order dated 10.01.2020 that continued failure
of every Local Body on the subject of commencing the work of legacy waste sites remediation
from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs.
10.00 lakh per month per Local Body for population of above 10.00 Lakhs, Rs. 5.0 lakhs per
month per local body for population between 5.0 lakhs & 10.0 lakhs and Rs. 1.00 Lakh per
month per other Local Body.

4. The above compensation scale was laid down by the Hon'ble Tribunal after
observing that most of the statutory timelines have expired and the directions of the Hon'ble
Supreme Court of India and that of the Tribunal to comply with the Solid Waste Management
Rules, 2016 and Legacy Waste Remediation remain unexecuted. It is further mentioned in the
said order dated 10.01.2020 passed in O.A. No. 606 of 2018 that if the Local Bodies are unable
to bear financial burden, the liability will be of the State Government with liberty to take
remedial action against erring Local Bodies.

5. The Hon'ble Tribunal, however, vide order dated 17.09.2020 passed in O.A. No.
606 of 2018 has reviewed the timelines for levy of compensation from 01.04.2020 to
01.07.2020 by giving extension of three months in view of Covid-19.

6. That there are 166 ULBs in the State of Punjab. 2 ULBs namely Municipal
Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more
than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than
5 lakh but less than 10 lakh and the remaining 163 ULBs are having the population of less than
5 lakhs as per 2011 census.

7. The status of compliance of Rule 22 of the Solid Waste Management Rules, 2016
as per the activities mentioned in the templates of the CPCB at serial no.1 to 10 and 11 for all
the 166 ULBs of the state was checked and verified by the Board through its Regional Offices
and it is observed that the ULBs have still not complied with the activities of Solid Waste
Management Rules, 2016 as well as the directions and orders of the Hon'ble National Green
Tribunal. The continuous violation and non-compliance of the activities mentioned at serial no.
1 to 10 and separately at serial no. 11 of the template i.e. non-compliance of Solid Waste

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : eehq3.4@gmail.com



Management Rules, 2016 and failure for commencement of bio remediation of legacy waste has made the ULBs liable to pay Environmental Compensation on the basis of Polluter Pay's Principle and the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble NGT at Rs. 5.58 Crore and 2.49 Crore, respectively for the period of violation of three months from 01.07.2025 to 30.09.2025.

8. Thus, the total amount of Environmental Compensation payable by the ULBs for the violation of two counts (non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement for bio-remediation of legacy waste) is calculated to be Rs. 8.07 Crores (Rs. 5.58 Crores + 2.49 Crores) for the period from 01.07.2025 to 30.09.2025. The details of the Environmental Compensation imposed upon defaulting ULBs are attached herewith as Annexure-I.

9. In view of the above, it is requested that all the ULBs of the State may be directed to deposit the calculated amount of Environmental Compensation @ Rs. 8.07 Crore as per Annexure-I with the office of the Punjab Pollution Control Board in A/C No. 50100313112162 for EC Solid Waste having IFSC code HDFC 0001311, HDFC Bank Limited in compliance to orders dated 10.01.2019 and 17.09.2020 of the Hon'ble National Green Tribunal passed in O.A. No. 606 of 2018, please.
DA/ As above.

Endst. No. 39261

Member Secretary

Date... 27/11/25

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information, please.
DA/ As above.

Endst. No. 39262

Member Secretary

Date... 27/11/25

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh for information and necessary action, please.

DA/ As above.

Endst. No. 39263-65

Member Secretary

Date... 27/11/25

A copy of the above is forwarded to the following for information and with a request to follow up with ULBs to deposit the EC amount:

- i) The Chief Environmental Engineer, Patiala/Bathinda/Jalandhar & Ludhiana/WM.
- ii) The Senior Environmental Engineer, PPCB, HQ-III, Zonal office, Jalandhar, Amritsar, Bathinda, Ludhiana-1/2 & Patiala1/2.
- iii) The Environmental Engineer, Punjab Pollution Control Board, Regional Office-Amritsar, Batala, Bathinda, Barnala, Faridkot, Fatehgarh Sahib, Hoshiarpur, Jalandhar-I/II, Ludhiana-I/II/III/IV, Muksar Sahib, Patiala, Roop Nagar, Sangrur, SAS Nagar & Tarn Taran.

DA/ As Above

Member Secretary

AK

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : eehq3.4@gmail.com

Sr. No.	District	Name of ULB	Population (as per census 2011)	EC imposed for non-compliance of activities mentioned at Sr. No. 1 to 10 of SWM Rules, 2016 from 01.07.2025 to 30.09.2025 (in lacs)	EC imposed for non-compliance of activities mentioned at Sr. No. 11 of SWM Rules, 2016 from 01.07.2025 to 30.09.2025 (in lacs)	Total EC imposed from 01.07.2025 to 30.09.2025 (in lacs)
1	2	3	5	6	7	8
1	Amritsar	Amritsar	11,32,761	30	30	60
2	Amritsar	Jandiala	29,232	3	0	3
3	Amritsar	Ajnala	21,107	3	0	3
4	Amritsar	Rayya	14,506	3	0	3
5	Amritsar	Majitha	14,503	3	0	3
6	Amritsar	Raja Sansi	14,298	3	0	3
7	Amritsar	Baba Bakala	8,946	3	0	3
8	Amritsar	Ramdas	6,398	3	0	3
9	Tarn Taran	Tarn Taran	66,847	3	0	3
10	Tarn Taran	Patti	40,976	3	0	3
11	Tarn Taran	Bhikhiwind	20,526	3	0	3
12	Tarn Taran	Khem Karan	13,446	3	0	3
13	Gurdaspur	Batala	1,56,619	3	3	6
14	Gurdaspur	Gurdaspur	77,928	3	3	6
15	Gurdaspur	Dina Nagar	23,976	3	3	6
16	Gurdaspur	Qadian	23,632	3	3	6
17	Gurdaspur	Dhariwal	16,772	3	3	6
18	Gurdaspur	Fatehgarh Churian	13,070	3	3	6
19	Gurdaspur	Sri Hargobindpur	8,241	3	3	6
20	Gurdaspur	Dera Baba Nanak	6,394	3	3	6
21	Pathankot	Pathankot	1,48,937	3	3	6
22	Gurdaspur	Narot Jaimal Singh		3	3	6
23	Pathankot	Sujanpur	28,270	3	3	6
24	Bathinda	Bathinda	3,21,000	3	0	3
25	Bathinda	Rampura Phul	7,981	3	3	6
26	Bathinda	Maur	16,764	3	0	3
27	Bathinda	Rama mandi	7,738	3	0	3
28	Bathinda	Talwandi Sabo	15,208	3	0	3
29	Bathinda	Mehraj	31,849	3	0	3

30	Bathinda	Goniana	14,904	3	3	6
31	Bathinda	Bhucho Mandi	51,023	3	3	6
32	Bathinda	Bhai Rupa	14,446	3	0	3
33	Bathinda	Bhagta Bhai Ka	2,941	3	3	6
34	Bathinda	Kot Shamir	9,792	3	0	3
35	Bathinda	Lehra Mohabbat	7,412	3	0	3
36	Bathinda	Kotha Guru	20,589	3	0	3
37	Bathinda	Nathana	10,947	3	0	3
38	Bathinda	Kot Fatta	9,748	3	3	6
39	Bathinda	Maluka	17,211	3	0	3
40	Bathinda	Sangat	22,553	3	0	3
41	Mansa	Mansa	82,956	3	0	3
42	Mansa	Budhlada	19,500	3	0	3
43	Mansa	Sardulgarh	26,172	3	0	3
44	Mansa	Bhikhi	19,500	3	0	3
45	Mansa	Bareta	17,219	3	0	3
46	Mansa	Boha	10,180	3	0	3
47	Mansa	Joga	12,008	3	0	3
48	Muktsar	Muktsar	1,16,747	3	0	3
49	Muktsar	Malout	81,406	3	0	3
50	Muktsar	Gidderbaha	45,370	3	0	3
51	Muktsar	Bariwala	8,668	3	0	3
52	Faridkot	Kot Kapura	91,979	3	0	3
53	Faridkot	Faridkot	87,695	3	0	3
54	Faridkot	Jaitu	37,377	3	0	3
55	Fazilka	Abohar	1,45,302	3	0	3
56	Fazilka	Fazilka	76,492	3	0	3
57	Fazilka	Jalalabad	39,525	3	0	3
58	Fazilka	Arniwala Sheikh Subhan	9,353	3	0	3
59	Firozpur	Firozpur	1,10,313	3	0	3
60	Firozpur	Zira	37,498	3	0	3
61	Firozpur	Talwandi Bhai	17,285	3	0	3
62	Firozpur	Guru Har Sahai	17,192	3	0	3

63	Firozpur	Mallanwala	16,183	3	0	3
64	Firozpur	Makhu	14,658	3	0	3
65	Firozpur	Mudki	10,415	3	0	3
66	Firozpur	Mamdot	6,242	3	0	3
67	Moga	Moga	1,50,411	3	0	3
68	Moga	Bagha Purana	25,206	3	0	3
69	Moga	Dharamkot	19,057	3	0	3
70	Moga	Kot Ise Khan	13,000	3	0	3
71	Moga	Nihal Singh Wala	10,852	3	0	3
72	Moga	Fatehgarh Panjtoor	5,162	3	0	3
73	Moga	Badhni Kalan	6,786	3	0	3
74	Hoshiarpur	Hoshiarpur	1,68,653	3	0	3
75	Hoshiarpur	Mukerian	29,841	3	0	3
76	Hoshiarpur	Dasua	25,192	3	0	3
77	Hoshiarpur	Urmar Tanda	23,419	3	0	3
78	Hoshiarpur	Talwara	19,485	3	0	3
80	Hoshiarpur	Mahilpur	11,360	3	0	3
81	Hoshiarpur	Hariana	8,928	3	0	3
79	Hoshiarpur	Garhshankar	16,955	3	0	3
82	Hoshiarpur	Gardhiwala	7,593	3	0	3
83	Nawan Shahr	Nawanshahr	46,024	3	0	3
84	Nawan Shahr	Banga	20,906	3	0	3
85	Nawan Shahr	Rahon	15,676	3	0	3
86	Hoshiarpur	Sham Chaurasi	4,426	3	0	3
87	Jalandhar	Jalandhar	8,62,886	15	15	30
88	Jalandhar	Nakodar	36,973	3	3	6
89	Jalandhar	Kartarpur	25,662	3	0	3
90	Jalandhar	Phillaur	24,688	3	3	6
91	Jalandhar	Adampur	20,922	3	0	3
92	Jalandhar	Bhogpur	17,549	3	0	3
93	Jalandhar	Goraya	16,462	3	3	6
94	Jalandhar	Nurmahal	14,560	3	3	6

A

95	Jalandhar	Shahkot	25,449	3	3	6
96	Jalandhar	Lohian Khass	10,362	3	3	6
97	Jalandhar	Alawalpur	7,815	3	0	3
98	Jalandhar	Mehatpur	9,218	3	3	6
99	Jalandhar	Bilga	10,125	3	3	6
100	Kapurthala	Kapurthala	98,916	3	3	6
101	Kapurthala	Phagwara	1,17,954	3	3	6
102	Kapurthala	Sultanpur	1,07,640	3	3	6
103	Kapurthala	Bhulath	10,548	3	3	6
104	Kapurthala	Begowal	10,116	3	3	6
105	Kapurthala	Dhilwan	8,157	3	3	6
106	Kapurthala	Nadala	6,733	3	3	6
107	Fatehgarh Sahib	Gobindgarh	82,266	3	0	3
108	Fatehgarh Sahib	Sirhind	58,097	3	3	6
109	Fatehgarh Sahib	Bassi Pathana	20,288	3	3	6
110	Fatehgarh Sahib	Amlon	14,696	3	0	3
111	Ludhiana	Khanna	1,28,137	3	3	6
112	Fatehgarh Sahib	Khamano	10,135	3	0	3
113	Ludhiana	Machhiwara	24,916	3	3	6
114	Ludhiana	Payal	7,923	3	3	6
115	Ludhiana	Malaud	7,567	3	3	6
116	Ludhiana	Doraha	25,424	3	0	3
117	Ludhiana	Sahnewal	22,484	3	3	6
118	Ludhiana	Samrala	19,678	3	0	3
119	Ludhiana	Ludhiana	16,18,879	30	30	60
120	Ludhiana	Jagraon	65,240	3	3	6
121	Ludhiana	Raikot	28,734	3	3	6

122	Ludhiana	Mullanpur Dakha	16,356	3	3	6
123	Patiala	Patiala	4,46,246	3	3	6
124	Patiala	Rajpura	92,301	3	3	6
125	Patiala	Nabha	67,972	3	3	6
126	Patiala	Samana	54,072	3	3	6
127	Patiala	Patran	27,963	3	3	6
128	Patiala	Sanaur	21,201	3	3	6
129	Patiala	Ghagga	10,162	3	3	6
130	Patiala	Bhadson	7,260	3	3	6
131	Patiala	Adda Devigarh		3	3	6
132	Patiala	Ghanaur	6,985	3	3	6
133	S.A.S. Nagar	S.A.S. Nagar	1,66,864	3	0	3
134	S.A.S. Nagar	Zirakpur	95,553	3	0	3
135	S.A.S. Nagar	Kharar	74,460	3	0	3
136	S.A.S. Nagar	Naya Gaon	50,869	3	3	6
137	S.A.S. Nagar	Kurali	31,060	3	0	3
138	S.A.S. Nagar	Dera Bassi	26,295	3	0	3
139	S.A.S. Nagar	Lalru	25,000	3	0	3
140	S.A.S. Nagar	Gharuan		3	0	3
141	S.A.S. Nagar	Banur	18,775	3	0	3
142	Rupnagar	Rupnagar	56,038	3	3	6
143	Rupnagar	Nangal	48,497	3	3	6
144	Rupnagar	Morinda	24,022	3	3	6
145	Roopnagar	Anandpur Sahib	16,282	0	3	3
146	Roopnagar	Chamkaur Sahib	13,920	0	0	0
147	Rupnagar	Kiratpur Sahib	2,348	3	3	6
148	Nawan Shahr	Balachaur	21,631	3	3	6
149	Sangrur	Malerkotla	1,35,424	3	0	3
150	Sangrur	Sangrur	88,043	3	0	3
151	Sangrur	Sunam Udham Singh Wala	69,069	3	0	3
152	Sangrur	Dhuri	55,225	3	0	3
153	Sangrur	Ahmedgarh	31,302	3	0	3

154	Sangrur	Longowal	23,851	3	0	3
155	Sangrur	Lehragaga	22,588	3	0	3
156	Sangrur	Bhawanigarh	22,320	3	0	3
157	Sangrur	Moonak	18,141	3	0	3
158	Sangrur	Dirba	16,952	3	0	3
159	Sangrur	Khanauri	14,096	3	0	3
160	Sangrur	Cheema	11,615	3	0	3
161	Sangrur	Amargarh	7,339	3	0	3
162	Barnala	Barnala	1,16,449	3	0	3
163	Barnala	Tapa	23,248	3	0	3
164	Barnala	Dhanaula	19,920	3	0	3
165	Barnala	Bhadaur	18,561	3	0	3
166	Barnala	Handiaya	12,507	3	0	3
		Total		558	249	807



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Annexure-R3/4
204

PPCB/HQ3.4/F.No.13/No..... Registered/ Email Date:

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh

Subject Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 for the period from 01/10/2025 to 31/12/2025 (Three Months).

Reference Order dated 10/01/2020 and 17/09/2020 passed by the Hon'ble National Green Tribunal in O.A. No. 606 of 2018.

Please refer to the subject cited above.

2. Hon'ble National Green Tribunal vide order dated 10/01/2020 passed in O.A. No. 606 of 2018 had directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.03.2020 will result in liability of every Local Body to pay compensation at the rate of Rs. 10.00 lakh per month per Local Body for population of above 10 Lakhs, Rs. 5.00 Lakhs per month per Local Body for population between 5.0 lakhs & 10.0 lakhs and Rs 1.0 lakh per month per other Local Body from 01.04.2020 till compliance.

3. It is further directed in the said order dated 10.01.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10.00 lakh per month per Local Body for population of above 10.00 Lakhs, Rs. 5.0 lakhs per month per local body for population between 5.0 lakhs & 10.0 lakhs and Rs. 1.00 Lakh per month per other Local Body.

4. The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory timelines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain unexecuted. It is further mentioned in the said order dated 10.01.2020 passed in O.A. No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

5. The Hon'ble Tribunal, however, vide order dated 17.09.2020 passed in O.A. No. 606 of 2018 has reviewed the timelines for levy of compensation from 01.04.2020 to 01.07.2020 by giving extension of three months in view of Covid-19.

6. That there are 166 ULBs in the State of Punjab. 2 ULBs namely Municipal Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than 5 lakh but less than 10 lakh and the remaining 163 ULBs are having the population of less than 5 lakhs as per 2011 census.

7. The status of compliance of Rule 22 of the Solid Waste Management Rules, 2016 as per the activities mentioned in the templates of the CPCB at serial no.1 to 10 and 11 for all the 166 ULBs of the state was checked and verified by the Board through its Regional Offices and it is observed that the ULBs have still not complied with the activities of Solid Waste Management Rules, 2016 as well as the directions and orders of the Hon'ble National Green Tribunal. The continuous violation and non-compliance of the activities mentioned at serial no. 1 to 10 and separately at serial no. 11 of the template i.e. non-compliance of Solid Waste

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : eehq3.4@gmail.com

Management Rules ,2016 and failure for commencement of bio remediation of legacy waste has made the ULBs llable to pay Environmental Compensation on the basis of Polluter Pay's Principle and the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble NGT at Rs. 5.64 Crore and 2.97 Crore, respectively for the period of violation of three months from 01.10.2025 to 31.12.2025.

8. Thus, the total amount of Environmental Compensation payable by the ULBs for the violation of two counts (non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement for bio-remediation of legacy waste) is calculated to be Rs. 8.61 Crores (Rs. 5.64 Crores + 2.97 Crores) for the period from 01.10.2025 to 31.12.2025. The details of the Environmental Compensation imposed upon defaulting ULBs are attached herewith as Annexure-I.

9. In view of the above, it is requested that all the ULBs of the State may be directed to deposit the calculated amount of Environmental Compensation @ Rs. 8.61 Crore as per Annexure-I with the office of the Punjab Pollution Control Board in A/C No. 50100313112162 for EC Solid Waste having IFSC code HDFC 0001311, HDFC Bank Limited in compliance to orders dated 10.01.2019 and 17.09.2020 of the Hon'ble National Green Tribunal passed in O.A. No. 606 of 2018, please.

DA/ As above.

— Sd —
Member Secretary

Endst. No.....

Date.....

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information, please.

DA/ As above.

— Sd —
Member Secretary

Endst. No.....

Date.....

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh for information and necessary action, please.

DA/ As above.

— Sd —
Member Secretary

Endst. No...2299-301

Date...03/02/26

A copy of the above is forwarded to the following for information and with a request to follow up with ULBs to deposit the EC amount:

- i) The Chief Environmental Engineer, Patiala/Bathinda/Jalandhar & Ludhiana/WM.
- ii) The Senior Environmental Engineer, PPCB, HQ-III, Zonal office, Jalandhar, Amritsar, Bathinda, Ludhiana-1/2 & Patiala1/2.
- iii) The Environmental Engineer, Punjab Pollution Control Board, Regional Office-Amritsar, Batala, Bathinda, Barnala, Faridkot, Fatehgarh Sahib, Hoshiarpur, Jalandhar-I/II, Ludhiana-I/II/III/IV, Muktsar Sahib, Patiala, Roop Nagar, Sangrur, SAS Nagar & Tarn Taran.

DA/ As Above

— Sd —
Member Secretary
AK

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : eehq3.4@gmail.com

Sr. No.	District	Name of ULB	Population (as per census 2011)	EC imposed for non- compliance of activities mentioned at Sr. No. 1 to 10 of SWM Rules, 2016 from 01.10.2025 to 31.12.2025 (in lacs)	EC imposed for non-compliance of activities mentioned at Sr. No. 11 of SWM Rules, 2016 from 01.10.2025 to 31.12.2025 (in lacs)	Total EC imposed from 01.10.2025 to 31.12.2025 (in lacs)
1	2	3	5	6	7	8
1	Amritsar	Amritsar	11,32,761	30	0	30
2	Amritsar	Jandiala	29,232	3	0	3
3	Amritsar	Ajnala	21,107	3	0	3
4	Amritsar	Rayya	14,506	3	0	3
5	Amritsar	Majitha	14,503	3	0	3
6	Amritsar	Raja Sansi	14,298	3	0	3
7	Amritsar	Baba Bakala	8,946	3	0	3
8	Amritsar	Ramdas	6,398	3	0	3
9	Tarn Taran	Tarn Taran	66,847	3	3	6
10	Tarn Taran	Patti	40,976	3	3	6
11	Tarn Taran	Bhikhiwind	20,526	3	3	6
12	Tarn Taran	Khem Karan	13,446	3	3	6
13	Gurdaspur	Batala	1,56,619	3	3	6
14	Gurdaspur	Gurdaspur	77,928	3	3	6
15	Gurdaspur	Dina Nagar	23,976	3	3	6
16	Gurdaspur	Qadian	23,632	3	3	6
17	Gurdaspur	Dhariwal	16,772	3	3	6
18	Gurdaspur	Fatehgarh Churian	13,070	3	3	6
19	Gurdaspur	Sri Hargobindpur	8,241	3	3	6
20	Gurdaspur	Dera Baba Nanak	6,394	3	3	6
21	Pathankot	Pathankot	1,48,937	3	0	3
22	Pathankot	Narot Jaimal Singh		3	3	6
23	Pathankot	Sujanpur	28,270	3	3	6
24	Bathinda	Bathinda	3,21,000	3	0	3
25	Bathinda	Rampura Phul	7,981	3	3	6
26	Bathinda	Maur	16,764	3	0	3
27	Bathinda	Rama mandi	7,738	3	0	3
28	Bathinda	Talwandi Sabo	15,208	3	0	3
29	Bathinda	Mehraj	31,849	3	0	3
30	Bathinda	Goniana	14,904	3	3	6

31	Bathinda	Bhucho Mandi	51,023	3	3	6
32	Bathinda	Bhai Rupa	14,446	3	0	3
33	Bathinda	Bhagta Bhai Ka	2,941	3	3	6
34	Bathinda	Kot Shamir	9,792	3	0	3
35	Bathinda	Lehra Mohabbat	7,412	3	0	3
36	Bathinda	Kotha Guru	20,589	3	0	3
37	Bathinda	Nathana	10,947	3	0	3
38	Bathinda	Kot Fatta	9,748	3	3	6
39	Bathinda	Maluka	17,211	3	0	3
40	Bathinda	Sangat	22,553	3	0	3
41	Mansa	Mansa	82,956	3	0	3
42	Mansa	Budhlada	19,500	3	0	3
43	Mansa	Sardulgarh	26,172	3	0	3
44	Mansa	Bhikhi	19,500	3	0	3
45	Mansa	Bareta	17,219	3	0	3
46	Mansa	Boha	10,180	3	0	3
47	Mansa	Joga	12,008	3	0	3
48	Muktsar	Muktsar	1,16,747	3	0	3
49	Muktsar	Malout	81,406	3	0	3
50	Muktsar	Gidderbaha	45,370	3	0	3
51	Muktsar	Bariwala	8,668	3	0	3
52	Faridkot	Kot Kapura	91,979	3	0	3
53	Faridkot	Faridkot	87,695	3	0	3
54	Faridkot	Jaitu	37,377	3	0	3
55	Fazilka	Abohar	1,45,302	3	0	3
56	Fazilka	Fazilka	76,492	3	0	3
57	Fazilka	Jalalabad	39,525	3	0	3
58	Fazilka	Arniwala Sheikh Subhai	9,353	3	0	3
59	Firozpur	Firozpur	1,10,313	3	3	6
60	Firozpur	Zira	37,498	3	3	6
61	Firozpur	Talwandi Bhai	17,285	3	3	6
62	Firozpur	Guru Har Sahai	17,192	3	3	6
63	Firozpur	Mallanwala	16,183	3	3	6
64	Firozpur	Makhu	14,658	3	3	6
65	Firozpur	Mudki	10,415	3	3	6
66	Firozpur	Mamdot	6,242	3	3	6
67	Moga	Moga	1,50,411	3	3	6
68	Moga	Bagha Purana	25,206	3	3	6

69	Moga	Dharamkot	19,057	3	3	6
70	Moga	Kot Ise Khan	13,000	3	3	6
71	Moga	Nihal Singh Wala	10,852	3	3	6
72	Moga	Fatehgarh Panjtoor	5,162	3	3	6
73	Moga	Badhni Kalan	6,786	3	3	6
74	Hoshiarpur	Hoshiarpur	1,68,653	3	0	3
75	Hoshiarpur	Mukerian	29,841	3	0	3
76	Hoshiarpur	Dasua	25,192	3	0	3
77	Hoshiarpur	Urmur Tanda	23,419	3	0	3
78	Hoshiarpur	Talwara	19,485	3	0	3
80	Hoshiarpur	Mahilpur	11,360	3	0	3
81	Hoshiarpur	Haryana	8,928	3	0	3
79	Hoshiarpur	Garhshankar	16,955	3	0	3
82	Hoshiarpur	Gardhiwala	7,593	3	0	3
83	Nawan Shahr	Nawanshahr	46,024	3	0	3
84	Nawan Shahr	Banga	20,906	3	0	3
85	Nawan Shahr	Rahon	15,676	3	0	3
86	Hoshiarpur	Sham Chaurasi	4,426	3	0	3
87	Jalandhar	Jalandhar	8,62,886	15	15	30
88	Jalandhar	Nakodar	36,973	3	3	6
89	Jalandhar	Kartarpur	25,662	3	0	3
90	Jalandhar	Phillaur	24,688	3	3	6
91	Jalandhar	Adampur	20,922	3	0	3
92	Jalandhar	Bhogpur	17,549	3	0	3
93	Jalandhar	Goraya	16,462	3	3	6
94	Jalandhar	Nurmahal	14,560	3	3	6
95	Jalandhar	Shahkot	25,449	3	3	6
96	Jalandhar	Lohian Khass	10,362	3	3	6
97	Jalandhar	Alawalpur	7,815	3	0	3
98	Jalandhar	Mehatpur	9,218	3	3	6
99	Jalandhar	Bilga	10,125	3	3	6
100	Kapurthala	Kapurthala	98,916	3	3	6
101	Kapurthala	Phagwara	1,17,954	3	3	6
102	Kapurthala	Sultanpur	1,07,640	3	3	6
103	Kapurthala	Bhulath	10,548	3	3	6
104	Kapurthala	Begowal	10,116	3	3	6
105	Kapurthala	Dhilwan	8,157	3	3	6
106	Kapurthala	Nadala	6,733	3	3	6

107	Fatehgarh Sahib	Gobindgarh	82,266	3	0	3
108	Fatehgarh Sahib	Sirhind	58,097	3	3	6
109	Fatehgarh Sahib	Bassi Pathana	20,288	3	3	6
110	Fatehgarh Sahib	Amlah	14,696	3	0	3
111	Ludhiana	Khanna	1,28,137	3	3	6
112	Fatehgarh Sahib	Khamano	10,135	3	0	3
113	Ludhiana	Machhiwara	24,916	3	3	6
114	Ludhiana	Payal	7,923	3	3	6
115	Ludhiana	Malaud	7,567	3	3	6
116	Ludhiana	Doraha	25,424	3	3	6
117	Ludhiana	Sahnewal	22,484	3	3	6
118	Ludhiana	Samrala	19,678	3	3	6
119	Ludhiana	Ludhiana	16,18,879	30	30	60
120	Ludhiana	Jagraon	65,240	3	3	6
121	Ludhiana	Raikot	28,734	3	3	6
122	Ludhiana	Mullanpur Dakha	16,356	3	3	6
123	Patiala	Patiala	4,46,246	3	3	6
124	Patiala	Rajpura	92,301	3	3	6
125	Patiala	Nabha	67,972	3	3	6
126	Patiala	Samana	54,072	3	3	6
127	Patiala	Patran	27,963	3	3	6
128	Patiala	Sanaur	21,201	3	3	6
129	Patiala	Ghagga	10,162	3	3	6
130	Patiala	Bhadson	7,260	3	3	6
131	Patiala	Adda Devigarh		3	3	6
132	Patiala	Ghanaur	6,985	3	3	6
133	S.A.S. Nagar	S.A.S. Nagar	1,66,864	3	0	3
134	S.A.S. Nagar	Zirakpur	95,553	3	0	3
135	S.A.S. Nagar	Kharar	74,460	3	0	3
136	S.A.S. Nagar	Naya Gaon	50,869	3	3	6
137	S.A.S. Nagar	Kurali	31,060	3	0	3
138	S.A.S. Nagar	Dera Bassi	26,295	3	0	3
139	S.A.S. Nagar	Lalru	25,000	3	0	3
140	S.A.S. Nagar	Gharuan	6,302	3	0	3
141	S.A.S. Nagar	Banur	18,775	3	0	3
142	Rupnagar	Rupnagar	56,038	3	3	6
143	Rupnagar	Nangal	48,497	3	3	6
144	Rupnagar	Morinda	24,022	3	3	6

145	Roopnagar	Anandpur Sahib	16,282	3	3	6
146	Roopnagar	Chamkaur Sahib	13,920	3	3	6
147	Rupnagar	Kiratpur Sahib	2,348	3	3	6
148	Nawan Shahr	Balachaur	21,631	3	3	6
149	Sangrur	Malerkotla	1,35,424	3	0	3
150	Sangrur	Sangrur	88,043	3	0	3
151	Sangrur	unam Udham Singh Wa	69,069	3	0	3
152	Sangrur	Dhuri	55,225	3	0	3
153	Sangrur	Ahmedgarh	31,302	3	0	3
154	Sangrur	Longowal	23,851	3	0	3
155	Sangrur	Lehragaga	22,588	3	0	3
156	Sangrur	Bhawanigarh	22,320	3	0	3
157	Sangrur	Moonak	18,141	3	0	3
158	Sangrur	Dirba	16,952	3	0	3
159	Sangrur	Khanauri	14,096	3	0	3
160	Sangrur	Cheema	11,615	3	0	3
161	Sangrur	Amargarh	7,339	3	0	3
162	Barnala	Barnala	1,16,449	3	3	6
163	Barnala	Tapa	23,248	3	3	6
164	Barnala	Dhanaula	19,920	3	3	6
165	Barnala	Bhadaur	18,561	3	3	6
166	Barnala	Handiaya	12,507	3	3	6
		Total		564	297	861